

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT)(Ins.) No. 614 of 2020

In the matter of:

Punjab National Bank

....Appellant

Vs.

**Subrata M Maity
Resolution Professional of Corporate
Debtor, Bhatia Coke and Energy Ltd.**

....Respondent

Present

For Appellant: Mr. Sumesh Dhawan & Mr. Vatsala Kak, Advocates.

For Respondent: Mr. V. Venkata Sivakumar, RP

**ORDER
(Virtual Mode)**

13.04.2021: Heard Learned Counsel for the Appellant and Learned Counsel for the Respondent No. 1/ Subrata M Maity, Resolution Professional of Corporate Debtor i.e. Bhatia Coke and Energy Limited, at length.

Written Submissions on behalf of the Appellant have been filed on 12.02.2021, which is taken on record.

'Order Reserved'

**[Justice Anant Bijay Singh]
Member (Judicial)**

**[Ms. Shreesha Merla]
Member (Technical)**

Sim/nn